

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 155/MP/2023**

Subject : Petition under Sections 61 read with 79 of the Electricity Act, 2003 seeking, implementation of the Regulation 6.3B of the CERC (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and Order no. L-1/219/2017/CERC dated 5.5.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana.

Petitioner : Jhajjar Power Limited

Respondents : UHBVN and 6 others

Date of Hearing : **20.10.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Gaurav Dudeja, Advocate, JPL  
Shri Dhruval Singh, Advocate, JPL  
Shri Shubham Arya, Advocate, Haryana Discoms  
Shri Ravi Nair, Advocate, Haryana Discoms  
Shri Venkatesh, Advocate, TPTCL  
Shri Aditya Vardhan Sharma, Advocate, TPTCL  
Shri Vedant Choudhary, Advocate, TPTCL  
Shri Nitish Gupta, Advocate, TPDDL  
Shri Nishant Talwar, Advocate, TPDDL  
Shri Rishabh Sehgal, Advocate, TPDDL  
Shri Bhawar Pal Singh Jadon, Advocate, HSLDC  
Shri Chetan Jadon, Advocate, HSLDC  
Shri Harsh Rajawat, Advocate, HSLDC  
Shri Hardik Saxena, Advocate, HSLDC

**Record of Proceedings**

At the outset, the learned counsels appearing for the Respondent TPDDL and the Respondent TPTCL prayed for grant of time to file their replies in the matter.

2. The learned counsel for the Petitioner pointed out that Respondents NRPC and NRLDC have also not filed their replies.



3. The Commission, after hearing the parties, directed the Respondents to file their replies, if not done so earlier, on or before **17.11.2023**, after serving a copy on the Petitioner, who may, file its rejoinder, if any, by **30.11.2023**. The parties are to complete pleadings within the due dates mentioned, and no extension of time shall be granted.

4. The Petition will be listed for hearing on **16.2.2024**.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

